

- (v) Specialised anti-naxal force *i.e.* 'Jharkhand Jaguar', has been set up.

**Feasibility study of Surat-Mumbai National Express
Highway Project**

*307. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the progress of the feasibility study of the Surat-Mumbai National Express Highway Project which was submitted in the year 1991 in view of its national importance and was finalised by the then Union Government on priority basis;

(b) the outcome of the study as on date and the reasons for undue delay;

(c) whether the final decision had been taken by the Cabinet Committee in 1991 and Government of Gujarat had frozen land in 300 metres width alongwith proposed alignment in that year only; and

(d) by when the proposal is likely to be finalised?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH): (a) and (b) The alignment of the proposed Vadodra-Surat-Mumbai Expressway passing through the State of Gujarat, Union Territory of Dadra and Nagar Haveli and the State of Maharashtra has been approved by NHAI. The alignment of Vadodra-Mumbai Expressway passes about 35 km. East from Surat city. Feasibility study of the proposed Vadodra-Mumbai Expressway has been completed. Preparation of Detailed Project Report (DPR) of the proposed Vadodra-Mumbai Expressway is underway. The initial land plan schedule has also been prepared and submitted to the respective Competent Authority for Land Acquisition (CALA) for Vadodra, Bharuch and Surat districts.

(c) and (d) The State Government of Gujarat had frozen a width of 600m land along the proposed alignment of the Vadodra-Mumbai Expressway in the year 1993. On completion of the DPR, action will be initiated for procurement of a Concessionaire under Public Private Partnership (PPP) mode.

Invoking para 3 of Part A of Fifth Schedule of the Constitution

*308. SHRI MANI SHANKAR AIYAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has considered the question of invoking para 3 of Part A of the Fifth Schedule of the Constitution to issue directions to States for compliance with the Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996;

(b) whether Government has put in place mechanisms to monitor such compliance; and